CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition (Diary) 840/2026 along with IA (Diary) No. 842/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking appropriate relaxation, removal of difficulty and directions to permit enhancement of the Petitioner's installed wind capacity from 85.4 MW to 99 MW and the corresponding non-solar-hour injection entitlement to 99 MW, while retaining the existing overall Connectivity quantum of 150 MW at Bidar Pooling Station.
Petitioner	:	AMPIN Energy Utility Private Limited (AEUPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Buddy Ranganathan, Sr. Advocate, AEUPL Shri Girik Bhalla, Advocate, AEUPL Shri Mukut Choudhary, Advocate, AEUPL Ms. Shefali Tripathi, Advocate, AEUPL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed seeking exercise of the Commission's powers under Regulations 41 and 42 of the GNA Regulations, in relation to the interpretation of Regulations 4.2, 5.2 and 5.11, read with Annexure IV thereto and Clause 10(iii) of CTUIL's Detailed Procedure for Grant of Connectivity & GNA dated 10.4.2026 to enable the Petitioner to enhance its installed Wind capacity and corresponding non-solar-hour injection scheduling rights from 85.4 MW to 99 MW, while retaining its overall Connectivity quantum, maximum injection ceiling and solar-hour injection scheduling rights at 150 MW. He further submitted that none of the regulatory routes presently available under the GNA Regulations independently accommodates the Petitioner's limited requirement; however, its proposal is consistent with the object and scheme of the GNA Regulations, namely, efficient utilisation of the transmission network through complementary use of the same connectivity quantum during the different periods of the day. Expressing his concerns regarding allocation of

the 13.6 MW (99 MW – 85.4 MW) forming the subject matter of this Petition to third parties, he submitted that the 50th CMETS-SR meeting, which was originally scheduled on 6.11.2026, had been rescheduled to 12.11.2026 and accordingly, prayed that the matter be listed for hearing on a shorter date.

2. After hearing the learned senior counsel for the Petitioner, the Commission directed as under:

(i) Admit and issue notice on the IA as well as the Petition.

(ii) The Respondent to file its reply on both the IA as well as the main Petition within fifteen days, with a copy to the Petitioner, who may file its rejoinders, if any, within seven days thereafter.

3. The Petition, along with the IA, will be listed for the hearing on 3.12.2026.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)